

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 255 OF 2018 &**  
**IA NOS. 1261 & 1399 OF 2018**

**Dated: 29<sup>th</sup> October, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Sri Murrali M Baaladev**

**.... Appellant(s)**

**Vs.**

**The Karnataka Renewable Energy Department  
Ltd. & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Ujjal Banerjee  
Mr. Akash Khurana

Counsel for the Respondent(s) : Mr. Nitin Saravanan  
Ms. Arunima Singh  
Ms. Priyadarshini for R-1 & R-2

**ORDER**

Admit. Learned counsel for the respondent may file reply on or before on or before 11.12.2018 with advance copy to the other side. Thereafter, rejoinder may be filed on or before 26.12.2018 with advance copy to the other side.

List the matter on **30.01.2019**. In the meantime, there will be stay of the operation of the impugned order dated 14.06.2018 passed in Original Petition No. 91 of 2017 on the file of the Karnataka Electricity Regulatory Commission, Bengaluru, until further orders.

**(S. D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**